

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 912/MP/2025 along with IA No. 117/2025

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014.

Petitioner : KSK Mahanadi Power Company Ltd

Respondent(s) : UPPCL & 4 Ors

Date of hearing : **27.11.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aman Anand, Advocate, KSKMPCL
Shri Aman Dixit, Advocate, KSKMPCL
Ms. Natasha Debroy, Advocate, KSKMPCL
Ms. Srishti Gupta, Advocate, KSKMPCL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Rishabh Bhardwaj, Advocate, UPPCL

Record of Proceedings

The matter was called out for a virtual hearing.

2. During the hearing on 'admission', the learned counsel for the Petitioner, while pointing out that the dispute is with regard to the unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondent, UPPCL, prayed that the Commission may grant interim relief, restraining the Respondent from making any illegal deductions from the monthly bills.

3. The learned counsel for the Respondent, UPPCL, sought time to file their reply in the matter.

4. The Commission, after hearing the parties, directed as under:

a) Admit the petition and issue notice to the parties.

b) The parties shall furnish the following information on or before 10.1.2026, after serving a copy to the other:



Petitioner

I. Relevant documents demonstrating that no diversion of UPPCL's share has occurred, and details, with supporting documents, indicating whether any profit was earned from the alleged diversion of power to third parties.

Respondent, UPPCL

II. The specific clause(s) of the PPA under which the impugned deductions from the Petitioner's monthly bills have been made.

III. Documentary evidence, along with the quantified extent of the alleged diversion of UPPCL's allocated/ contracted share to third parties, and details of any power procured to meet the shortfall arising from such alleged diversion, accompanied by supporting records.

5. The parties shall file their replies/rejoinders on the above, on or before **22.1.2026**, serving a copy to the other parties.

6. IA No. 117/2025, seeking urgent listing of the petition stands disposed of as the matter has been listed. The Petition shall be listed for hearing on **10.2.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

